

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE PRODUCTION
LOK SABHA

UNSTARRED QUESTION NO.289
TO BE ANSWERED ON THE 3RD FEBRUARY, 2017

DEFENCE MANUFACTURING

289. SHRI GAURAV GOGOI:

Will the Minister of DEFENCE रक्षा मंत्री
be pleased to state:

- (a) the total number of licenses issued to private companies which applied for participation in defence manufacturing under the Make in India Programme;
- (b) whether the said private companies have started the production and if so, the details thereof and if not, the reasons therefor; and
- (c) the action taken against those companies which have not started production so far?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE
रक्षा राज्य मंत्री

(DR. SUBHASH BHAMRE)
(डा. सुभाष भामरे)

(a) to (c): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 289 FOR ANSWER ON 3.2.2017

Since opening of defence manufacturing for Indian private sector in May 2001, so far 342 industrial licenses have been issued to 205 Indian companies. However, after launch of 'Make in India' Programme in September 2014, the Ministry of Commerce & Industry, Department of Industrial Policy & Promotion (DIPP) have issued 116 Industrial Licences for manufacture of various licensable defence items.

2. So far 53 Licenses Companies, covering 92 licenses, have reported commencement of production.

3. As per the current policy, industrial licence is valid for 15 years, which is further extendable up to 18 years. During the period, companies are required to commence their commercial production. However, commencement of commercial production by the companies depends upon the business opportunities available to them.
